

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 23

IA 4959/2023 IA 5023/2023 IA 5622/2023 in C.P. (IB)/1137(MB)2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 17.04.2024

NAME OF THE PARTIES: STATE BANK OF INDIA V/S JYOTI
STRUCTURES LTD

Sections 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 4959/2023 IA 5023/2023 IA 5622/2023 in C.P. (IB)/1137(MB)2017

- 1) Mr. Ankit Lohia, Ld. Counsel for the Applicant (in IA 5023), Mr. Aniruth Purusothaman, Ld. Counsel for the Applicant (in IA 5622), Mr. Animesh Bisht, Ld. Counsel for the Banks and Mr. Gaurav Joshi, Ld. Sr. Advocate for the Successful Resolution Applicant are present.
- 2) Ld. Counsel for the Successful Resolution Applicant submits that the right issue is open and is getting closed on 29.04.2024 and thereafter, it may take some time to have approval from the Stock Exchange to finalise the allotment and to be in a position to utilise the amount collected through the right issue. Thus, the Counsel seeks time accordingly. No objection was raised by the other counsels.

3) Stand over to 11.06.2024, for further consideration and hearing. Interim Order, if any, as stated to be in force, shall be remained in force till the next date of hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare